

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 840 OF 2014

Matru ... Petitioner(s)
VERSUS
State of Uttar Pradesh ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 6th October, 2015 when the Court was pleased to pass the following order:

"Heard learned counsel appearing on either side.

The petitioner who is convicted for an offence punishable under Section 302 of the Indian Penal Code has been in prison for more than 29 years.

In the circumstances, we deem it appropriate to enlarge the petitioner on bail to the satisfaction of the IV Additional Sessions Judge, Ghaziabad in S.T.No.43/82. "

It is submitted that service of Show Cause Notice is complete in the instant matter as Mr. Abhishth Kumar, Advocate has filed Vakalatnama/Appearance and Counter Affidavit on behalf of sole Respondent/State. Copy of Counter Affidavit has already been included in SLP paper books for kind perusal of the Hon'ble Court. .

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 28th day of March, 2016.

ASSISTANT REGISTRAR

COPY TO:

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c4/dk

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